

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.No.67/95
O.A.No.905/94

Date of Order: 7.12.95

BETWEEN:

1. Akula Sati Chandra Lakshmana
2. Nanduri Suryanarayana Murthy
3. Nuana Ranga Rao
4. Reddy Vara Prasada Rao
5. K.Janardhana Swamy
6. Marripudi Bhaskara Rao
7. Vemparala Rama Lingeshwara Rao
8. Dronam Raju Janardhana Rao
9. Akella Kameswara Rao
10. Batula Sreerama Murthy
12. Manthema Apparao
13. Bhusarepu Venkata Reddy
14. Katam Jayaraju
15. Nekkanti Kesu Viswanatham
16. Panganamala Venkata Mohan Rao
17. Kadala Venkata Sathya Prakash
18. Yamendra Sreerama Chandra Murthy
19. V.S.V.H.S.Bhagwan Raju
20. Amirapu Venkata Krishnaih
21. Ganeshana Lakshmaiah
22. Pachigolla Subba Rao
23. Vasanthala Bhujangarao
24. Parupudi Appanam Sastry
25. Kalwakunta Vivekananda Swamy
26. Gullipalli Lakshmana Rao
27. P.Lakshmana Rao

.. Applicants.

A N D

1. Sri R.K.Thakkar,
The Union of India, re. by the
Secretary, Dept. of Telecommunications,
Sanchar Bhavan, New Delhi.
2. Sri R.K.Thakkar,
The Chairman, Telecommunications,
Sanchar Bhavan, New Delhi.
3. Sri M.V.Bhaskar Rao,
The Chief General Manager,
A.P.Tel Circle,
Office of Door Sanchar Bhavan,
Abids, Hyderabad.
4. Sri M.D.Mohana Murthy,
Telecom General Manager,
West Godavari at Eluru.

.. Respondents.

Counsel for the Applicants	.. Mr.Y.Vijay Kumar
Counsel for the Respondents	.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

To

Secretary,

1. Sri R.K.Thakkar, /Union of India,
Dept.of Telecommunications,
Sanchar Bhavan, New Delhi.
2. Sri R.K.Thakkar, Chairman,
Telecommunications, Sanchar Bhavan,
New Delhi.
3. Sri M.V.Bhaskar Rao, Chief General Manager,
A.P.Tele Circle,
O/o Doordarshan Bhavan, Abids, Hyderabad.
4. Sri M.D.Mohana Murthy, Telecom General Manager,
West Godavari at Eluru.
5. One copy to Mr.Y.Vijaya Kumar, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, ~~and~~ Sr.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

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C.P.67/95

in

O.A.905/94

Dt.of order:7-12-1995

ORDER

As per Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman

Heard learned counsel for both the parties.

2. There are 27 applicants in the OA and the monetary benefits payable as per the order dated 3.8.94 in the OA comes ⁵ _{Rs.200/-300/-} for each according to the applicants.

3. As it will naturally take considerable time for preparation of the due-drawn statements, we feel that it is just and proper to grant six months time for implementation of the order. Hence, this CP is ordered as under:

"If the amount payable as per the order in the OA are not paid by 31.5.1996, the same will carry interest at the rate of 12% per annum from 1.6.1996. This order does not debar the petitioners, if they are so advised, to move for contempt for ~~non~~ non-compliance of the order in the OA."

4. CP is ordered accordingly. No costs.//

Rangarajan

(R.RANGARAJAN)
Member (Admn)

Neeladri

(V.NEELADRI RAO)
Vice Chairman

Dated: The 7th December, 1995

Dictated in the Open Court

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D. Deo
20/12/95
By Deputy Registrar (O)cc